

By Circulation

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH
ALLAHABAD.

Review Application no. 94 of 1996
in
Original Application no. 505 of 1995.

Hon'ble Mr. S. Dayal, Administrative Member.

Smt. Lalpatti Devi ... Applicant.
C/A Sri S.K. Dey,
Sri S.K. Mishra.

Versus

Union of India ... Respondent.
C/R ...

O R D E R

Hon'ble Mr. S. Dayal, Member-A.

This is a review petition under section 17 of the Central Administrative Tribunal (Procedure) rules, 1987. This review petition has been filed for review of order in O.A. 505 of 1995 dated 31.07.96.

2. The order was ready on 13.08.96 and was received on 14.08.97 as stated in this review petition no. 94 of 1996.

3. The applicant in review who was also applicant in OA 505/95 has sought review because:-

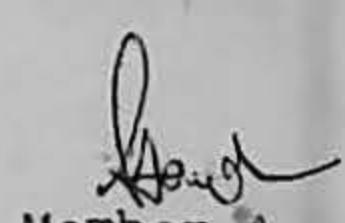
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- i. the respondents concealed the facts contained in Railway Board's letter dated 29.12.76 which has extended the period for making request for pension.
- ii. applicability of ratio of OA no. 16 of 1991 decided on 09.07.93.
- iii. misleading averments of the respondents.

4. The judgment in OA 505 of 1995 has been given on merits of the case and the judgment clearly mentions that the applicant chose to approach the Tribunal after nearly five years of having accepted exgratia pension. Therefore, the application for review is misconceived and dismisses as non maintainable.



Member-A

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2. The order was ready on 13.08.96 and was received on 14.08.97 as stated in this review petition on 24 of 1996.
3. The applicant in review who was also applicant in OA 505/95 has sought review because:-
 - i. the respondents concealed the facts contained in Railway Boards' letter dated 29.12.76 which has extended the period for ~~obtaining~~ ^{request for} pension.

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ii. applicability of ratio of OA no. 16 of 1991
decided on 09.07.93.

iii. misleading averments of the respondents.

4. The judgment in OA 505 of 1995 has been given
on merits of the case and the judgment clearly mentions
that the applicant chooses to approach the Tribunal after
nearly five years of having accepted exgratia pension.
Therefore, the application for review is misconceived and
dismissed as non maintainable.

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